

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
C.P.(IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater CapitalPartners
SingaporeFund IV Pvt. Ltd. ... Petitioner
Vs.
M/s.Skylark Arcadia Pvt.Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.12.2023

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri. Rahul. M
For the Respondent : Shri. C.K. Nandakumar, Sr. Counsel with
Ms. Amrita Jain

ORDER

1. Heard the Ld. Counsel for the Petitioner and the Ld. Sr. Counsel for Respondent.
2. Ld. Sr. Counsel for Respondent argued that according to the Debenture Trust deed, only the Trustees are eligible to file the petition. He seeks time to make further submissions in respect of the judgements filed by the Petitioner.
3. The Petitioner's Counsel requested that he wants to make additional submissions in response to the arguments made by the Senior Counsel for the Respondent.
4. The Ld. Sr. Counsel for Respondent is directed to file their brief synopsis/written submission, in respect of his arguments not more than four pages, within one week after serving copy on other side.
5. List the case on **19.01.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)